

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No. 1146 of 2016

Jitendra Kumar ... Appellant  
Versus  
CBI through Shiv Chandra Jha @ Pinku Jha ... Respondent

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. Vishnu Kumar Sharma, Adv.  
For the CBI : Mr. B.K. Prasad, Adv.

03 / 09.07.2020 Heard the parties through video conferencing.

Learned counsel for the appellant prays for time.

Prayer for time is allowed as the last chance.

It is submitted by the learned counsel for the appellant that the brief with him has become mutilated and part of it has become illegible as the brief is pending with him for a substantial period of time and he submits that he is ready and willing to deposit Rs. 250/- in High Court within two weeks and submits that he be supplied with a copy of the paper book containing all the relevant documents required for hearing of the appeal.

In case, Rs.250/- is deposited on behalf of the appellant within two weeks, the copy of the paper book containing all the relevant documents required for hearing of the appeal be supplied to the learned counsel appearing on behalf of the appellant in this appeal, within two weeks of deposit of Rs.250/-.

List this appeal twenty weeks after the lockdown is over.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-